

(c) and (d) No such proposal is under consideration at present. Assistance under the existing norm is already admissible to the cattle those housed in cattle camps without any discrimination.

Fake surrenders of innocent youth posing as naxals in Jharkhand

*293. SHRI DEREK O'BRIEN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there have been fake surrenders by innocent youth posing as naxals in Jharkhand in 2011-12;

(b) if so, the details thereof;

(c) the steps taken by the Ministry in this regard; and

(d) whether the National Human Rights Commission is involved in the probe, if so, whether it has recommended any compensation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) As per the report from Jharkhand Police, a FIR No.77/2014 dated 28.03.2014 was registered in Lower Bazaar Police Station, Ranchi District *vide* under sections 406/420/120B IPC. Five persons have been arrested as accused and a charge sheet No. 94/2014 dated 27.5.2014 along with supplementary charge sheets Nos.-188/2014 dated 29.9.2014 and 2003/2015 dated 17.8.2015 have been filed against them. The matter is *sub-judice*.

(d) National Human Rights Commission has recommended that lawful dues including land and other benefits applicable to 10 surrendered naxals be given.

Prevention of smuggling of idols, ancient sculptures, etc.

*294. SHRIMATI SASIKALA PUSHPA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has formulated any comprehensive plan on pan-India basis to protect idols of gods in temples, ancient sculptures, artefacts and other traditional/heritage items;

(b) if so, the details thereof;

(c) whether any proposal is pending with Government to modernize the wing of police department, in various States/UTs which is entrusted with the task of preventing smuggling of idols of gods in temples, ancient sculptures, artefacts and other traditional/heritage items; and